

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 11 दिसम्बर, 2025/20 मार्गशीर्ष, 1947

हिमाचल प्रदेश सरकार

AGRICULTURE DEPARTMENT

NOTIFICATION

Shimla-171002, the 27th November, 2025

No. AGR.-B0F/11/2025.—In pursuance to the operational guidelines issued by the Government of India *vide* Office Memorandum dated 18-10-2025 for implementation of a new

scheme namely "Mission for Aatmanirbharta in Pulses" as a Centrally Sponsored Scheme, the Governor, Himachal Pradesh is pleased to constitute "State Steering Committee on Pulses (SSCP)" for effective planning, implementation and monitoring of the scheme in the State, as under:—

State Steering Committee on Pulses (SSCP):

(i)	Chief Secretary to the Govt. of H.P.	Chairperson
(ii)	ACS/ Pr. Secy./Secretary (Agriculture) to the Govt. of H.P.	Member
(iii)	ACS/ Pr. Secy./Secretary (Cooperation) to the Govt. of H.P.	Member
(iv)	ACS/ Pr. Secy./Secretary (Industries) to the Govt. of H.P.	Member
(v)	ACS/ Pr. Secy./Secretary (Finance) to the Govt. of H.P.	Member
(vi)	ACS/ Pr. Secy./Secretary (FCS&CA) to the Govt. of H.P.	Member
(vii)	Vice-Chancellor, CSKHPKV, Palampur	Member
(viii)	Director/Project Directors of ICAR Institutes located within the state	Member
(ix)	State in-charge of NABARD	Member
(x)	Nodal Officer-State Level Bankers Committee	Member
(xi)	2 representatives of pulses FPOs/Cooperatives, VCPs	Member
(xii)	2 industry representatives dealing with pulses, seed production etc. as nominated by Chairman	Member
(xiii)	Representatives from DA & FW, GoI	Member
(xiv)	State Mission Director (Pulses Mission)-cum-Director (Agriculture)	Member Secretary

Responsibility of State Steering Committee on Pulses:

- I. Preparing State Pulses Action Plan for pulses cultivation and production based on APY targets assigned to the state and its monitoring.
- II. Preparing prospective and Annual State Action Plan in consonance with the Mission's goals and objectives and submitting the same to the SSCP for approval and concurrence.
- III. Executing the State Action Plan and ensuring proper utilization of funds received from Government of India.
- IV. Ensuring efficient fund disbursement, optimal resource allocation, and providing technical support to District missions/officials for implementing the programs.
- V. Overseeing mission management, including seed distribution, infrastructure development and support for expanding pulses cultivation in potential regions.
- VI. Converging other programs with Mission activities to align with broader scheme objectives.
- VII. Identify and recommend suitable seed varieties (as per State's agro-climatic condition) to NSCP.
- VIII. Convening SSCP periodically and ensuring that the district missions and other committee functions properly.

- IX. Organizing workshops, seminars and training programmes for farmers and other stake holders at the State/UT level in collaboration with SAUs, ICAR institutes and other reputed institutes/agencies.
- X. Organizing atleast one annual conference on pulses, aimed at raising awareness, sharing progress as prescribed, capacity building, innovations, best practices and new ideas in the sector.
- XI. Ensuring timely lifting and distribution of seeds by coordinating with District administrations to avoid delays.
- XII. Track and update seed production and distribution data on the centralized portal SATHI for transparency and accountability.
- XIII. Preparing 5-year Seed Rolling Plan and its updation on SATHI portal
- XIV. Undertaking suitable advance tie-ups for seed production after taking requisition from district missions to ensure timely availability of pulses to farmers.
- XV. Overseeing the multiplication of high-quality seed varieties, collaborating with certified seed producers, seed hubs, research institutions, and farmers to ensure sufficient seed production as per the State/UT seed requirement approved in the State Action Plan.
- XVI. Any other responsibilities as assigned by GoI and SSCP from time to time.

By order
Secretary (Agriculture)

AGRICULTURE DEPARTMENT

NOTIFICATION

Shimla-171002, the 27th November, 2025

No. AGR.-B0F/11/2025.—In pursuance to the operational guidelines issued by the Government of India *vide* Office Memorandum, dated 18-10-2025 for implementation of a new scheme namely "Mission for Aatmanirbharta in Pulses" as a Centrally Sponsored scheme, the Governor, Himachal Pradesh is pleased to constitute "District Steering Committee on Pulses (DSCP)" for effective planning, implementation and monitoring of the scheme in the Districts of State, as under:—

District Steering Committee on Pulses (DSCP):

	Deputy Commissioner	Chairperson
(i)		_
(ii)	ADC/CDO as designated by District Collector	Vice-Chairperson
(:::)	ODO 71- Decided	141
(111)	CEO, Zila Parishad	Member
(iv)	Nominated progressive farmers	Member
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(v)	Representatives from Self-Help Groups (SHGs), Farmers Producer	Member
	Organizations (FPOs), Farmer Interest Groups (FIGs), Primary	
	Agricultural Credit Societies (PACS).	
(vi)	Representative of KVK/ ICAR/ SAU	Member
(vii)	Project Director ATMA	Member
(viii)	Representative from Lead Bank and NABARD	Member
(ix)	Deputy Director of Agriculture of concerned District	Member Secretary

Chairman, DSCP may nominate additional officials/persons of importance as felt necessary.

Responsibility of District Steering Committee on Pulses:

- I. The duties of DSCP are as follows:
 - (a) Preparing District plan of pulses cultivation based on APY targets assigned to the district by the State/ UT.
 - (b) Preparing Annual Plan of Pulses Mission for the District following the physical and financial targets assigned to the District by the State/UT.
 - (c) Preparing 3-year rolling plan for submission to the State Mission Director
 - (d) Ensuring distribution of seeds to the eligible and identified farmers including lifting of samples for testing.
 - (e) Ensuring training of farmers and organizing farmer field schools
 - (f) Coordinating and monitoring CFLDs being conducted in the District by KVKs. Ensuring convergence of relevant schemes with Pulses Mission activities to maximize support to pulses farmers in clusters.
 - (g) Monitoring and evaluating the mission's progress, tracking key performance indicators like pulses yield improvements, seed distribution and farmer participation etc., with regular reports submitted to the SSCP.
 - (h) Coordinating training programs to build farmer capacity in improved cultivation techniques, modern pulses varieties and post-harvest management.
 - (i) Any other responsibilities as assigned by the GoI and SOSM from time to time
- II. While the identification and formation of clusters will be one-time exercise, the DSCP in their meeting will review the status of the Districts/Clusters and consider any necessary changes or modifications to be submitted to the SSCP for their review and approval.
- III. The DSCP will undertake implementation and monitoring of the scheme components through the Agriculture Department, involving the concerned stakeholders and concerned officers and review the same in their monthly meetings.

IV. The DSCP will meet once in every two months

	By order
Secretary (Agr	riculture).

AGRICULTURE DEPARTMENT

NOTIFICATION

Shimla-171002, the 9th December, 2025

No. AGR-B0F/9/2025.—The Governor, Himachal Pradesh is pleased to include the District Panchayat Officer, Bilaspur, as member of the District Dhan-Dhaanya Krishi Yojana Samiti constituted *vide* notification of even number dated 15-10-2025 for effective planning, implementation and monitoring of PMDDKY in District Bilaspur of this State.

By order, Sd/-(C. PAULRASU), Secretary (Agriculture).

AGRICULTURE DEPARTMENT

CORRIGENDUM

Shimla-171002, the 9th December, 2025

No. AGR-B0F/9/2025.—The designation of member appearing at Sr. No. 5 of the notification of even number dated 15-10-2025 issued regarding constitution of the District Dhan-Dhaanya Krishi Yojana Samiti, may be read as "Assistant Director of Fisheries, Bilaspur" instead of "Deputy Director (Fisheries), Bilaspur".

By order,
Sd/-
(C. PAULRASU),
Secretary (Agriculture).

ब अदालत श्री अभिराय सिंह ठाकुर, तहसीलदार एवं कार्यकारी मैजिस्ट्रेट, सलूणी, जिला चम्बा, हिमाचल प्रदेश

श्री धर्म सिंह पुत्र श्री साहणु, निवासी गांव चढ, परगना हिमगिरी, तहसील सलूणी, जिला चम्बा (हि0प्र0) बनाम

आम जनता

ं प्रतिवादी।

उनवान मुकद्दमा.——जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत विलम्बित जन्म / मृत्यु पंजीकरण करने बारे।

श्री धर्म सिंह पुत्र श्री साहणु, निवासी गांव चढ, परगना हिमगिरी, तहसील सलूणी, जिला चम्बा (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजार कर निवेदन किया है कि उनकी बेटी का जन्म दिनांक 17—07—2006 को गांव चढ़, पंचायत भड़ेला, तहसील सलूणी, जिला चम्बा, हिमाचल प्रदेश में हुआ था, लेकिन अज्ञानतावश वे जन्म का पंजीकरण ग्राम पंचायत पिछला भड़ेला, तहसील सलूणी, जिला चम्बा के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं करवा सके। अतः ग्राम पंचायत भड़ेला के जन्म एवं मृत्यु रजिस्टर में उनकी बेटी के जन्म का विलम्बित पंजीकरण करने के आदेश पारित किए जाएं।

अतः उपरोक्त जन्म पंजीकरण बारे सर्वसाधारण व आम जनता को इस राजपत्र इश्तहार व मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म पंजीकरण बारे कोई उजर / एतराज हो तो उजरकर्ता दिनांक 20—12—2025 को प्रातः 10.00 बजे इस मुकद्दमा की पैरवी हेतु व्यक्तिगत रूप से अथवा किसी अधिकृत एजैन्ट के माध्यम से या किसी अधिवक्ता के माध्यम से इस न्यायालय में उपस्थित होकर उजर पेश कर सकता है। गैरहाजिरी की सूरत में मुताबिक प्रार्थना—पत्र जन्म पंजीकरण करने हेतु आदेश पारित कर दिये जाएंगे एवं तारीख पेशी अर्थात 20—12—2025 के बाद कोई भी उजर / एतराज विचारणीय न होगा।

आज दिनांक 15-11-2025 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – तहसीलदार एवं कार्यकारी मैजिस्ट्रेट, सलूणी, जिला चम्बा (हि0प्र0)।

ब अदालत श्री अभिराय सिंह ठाकुर, तहसीलदार एवं कार्यकारी मैजिस्ट्रेट, सलूणी, जिला चम्बा, हिमाचल प्रदेश

श्रीमती विद्या देवी पुत्री श्री पान चंद, निवासी गांव लडेर, परगना हिमगिरी, तहसील सलूणी, जिला चम्बा (हि0प्र0)

बनाम

आम जनता

प्रतिवादी।

उनवान मुकद्दमा.——जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत विलम्बित जन्म / मृत्यु पंजीकरण करने बारे।

श्रीमती विद्या देवी पुत्री श्री पान चंद, निवासी गांव लडेर, परगना हिमगिरी, तहसील सलूणी, जिला चम्बा (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजार कर निवेदन किया है कि उनका जन्म दिनांक 01—01—1989 को ग्राम पंचायत खड्जोता, तहसील सलूणी, जिला चम्बा, हिमाचल प्रदेश में हुआ था, लेकिन वह अज्ञानतावश उनके जन्म का पंजीकरण ग्राम पंचायत खड्जोता, तहसील सलूणी, जिला चम्बा के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं करवा सकी है। अतः ग्राम पंचायत खड्जोता के जन्म एवं मृत्यु रजिस्टर में उनके बेटी के जन्म का विलम्बित पंजीकरण करने के आदेश पारित किए जाएं।

अतः उपरोक्त जन्म पंजीकरण बारे सर्वसाधारण व आम जनता को इस राजपत्र इश्तहार व मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म पंजीकरण बारे कोई उजर / एतराज हो तो उजरकर्ता दिनांक 20—12—2025 को प्रातः 10.00 बजे इस मुकद्दमा की पैरवी हेतु व्यक्तिगत रूप से अथवा किसी अधिकृत एजैन्ट के माध्यम से या किसी अधिवक्ता के माध्यम से इस न्यायालय में उपस्थित होकर उजर पेश कर सकता है। गैरहाजिरी की सूरत में मुताबिक प्रार्थना—पत्र जन्म पंजीकरण करने हेतु आदेश पारित कर दिये जाएंगे एवं तारीख पेशी अर्थात 20—12—2025 के बाद कोई भी उजर / एतराज विचारणीय न होगा।

आज दिनांक 15–11–2025 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – तहसीलदार एवं कार्यकारी मैजिस्ट्रेट, सलूणी, जिला चम्बा (हि0प्र0)।

ब अदालत श्री अभिराय सिंह ठाकुर, तहसीलदार एवं कार्यकारी मैजिस्ट्रेट, सलूणी, जिला चम्बा, हिमाचल प्रदेश

श्रीमती सिल्मो पुत्री श्री महेश, निवासी गांव पंताह, परगना मंजीर, तहसील सलूणी, जिला चम्बा (हि0प्र0)

बनाम

आम जनता

प्रतिवादी।

उनवान मुकद्दमा.—जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत विलम्बित जन्म / मृत्यु पंजीकरण करने बारे।

श्रीमती सिल्मो पुत्री श्री महेश, निवासी गांव पंताह, परगना मंजीर, तहसील सलूणी, जिला चम्बा (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजार कर निवेदन किया है कि उनका जन्म दिनांक 01—01—1968 को गांव पंताह, पंचायत मंजीर, तहसील सलूणी, जिला चम्बा, हिमाचल प्रदेश में हुआ था, लेकिन अज्ञानतावश वे उनके जन्म का पंजीकरण ग्राम पंचायत मंजीर तहसील सलूणी, जिला चम्बा के जन्म एवं मृत्यु रिजस्टर में दर्ज नहीं करवा सके। अतः ग्राम पंचायत मंजीर के जन्म एवं मृत्यु रिजस्टर में उनके जन्म का विलम्बित पंजीकरण करने के आदेश पारित किए जाएं।

अतः उपरोक्त जन्म पंजीकरण बारे सर्वसाधारण व आम जनता को इस राजपत्र इश्तहार व मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म पंजीकरण बारे कोई उजर / एतराज हो तो उजरकर्ता दिनांक 20—12—2025 को प्रातः 10.00 बजे इस मुकद्दमा की पैरवी हेतु व्यक्तिगत रूप से अथवा किसी अधिकृत एजैन्ट के माध्यम से या किसी अधिवक्ता के माध्यम से इस न्यायालय में उपस्थित होकर उजर पेश कर सकता है। गैरहाजिरी की सूरत में मुताबिक प्रार्थना—पत्र जन्म पंजीकरण करने हेतु आदेश पारित कर दिये जाएंगे एवं तारीख पेशी अर्थात 20—12—2025 के बाद कोई भी उजर / एतराज विचारणीय न होगा।

आज दिनांक 15-11-2025 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – तहसीलदार एवं कार्यकारी मैजिस्ट्रेट, सलुणी, जिला चम्बा (हि०प्र०)।

ब अदालत श्री अभिराय सिंह ठाकुर, तहसीलदार एवं सहायक कलेक्टर प्रथम श्रेणी, सलूणी, जिला चम्बा, हिमाचल प्रदेश

श्री सजाद दीन पुत्र श्री मुसदी खान, निवासी महाल मंजीर, डाकघर मंजीर, तहसील सलूणी, जिला चम्बा (हि0प्र0)

बनाम

आम जनता

प्रतिवादी।

उनवान मुकद्दमा.—हिमाचल प्रदेश भू—राजस्व अधिनियम, 1954 की धारा 38(a) के अन्तर्गत राजस्व रिकॉर्ड में नाम दुरुस्ती।

श्री सजाद दीन पुत्र श्री मुसदी खान, निवासी महाल मंजीर, डाकघर मंजीर, तहसील सलूणी, जिला चम्बा (हि0प्र0) ने अदालत हजा में सशपथ प्रार्थना—पत्र दायर किया है कि उसका सही नाम आधार कार्ड, नकल परिवार रजिस्टर, स्कूल रिकॉर्ड व अन्य दस्तावेजों में सजाद दीन पुत्र मुसदी खान दर्ज है जबकि राजस्व रिकॉर्ड अर्थात् मुहाल मंजीर की जमाबंदी वर्ष 2020—21 के खाता 76 में उसका नाम सजाद मुहम्मद पुत्र मुसदी खान पुत्र सलार बक्श दर्ज है, जो सही न है। प्रार्थी ने उपरोक्त नाम की दुरुस्ती करवाने बारे अनुरोध किया है।

अतः उपरोक्त नाम की दुरुस्ती बारे सर्वसाधारण व आम जनता को इस राजपत्र इश्तहार व मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नाम दुरुस्ती बारे कोई उजर / एतराज है तो उजरकर्ता दिनांक 20—12—2025 को प्रातः 10.00 बजे इस मुकद्दमा की पैरवी हेतु व्यक्तिगत रूप से अथवा किसी अधिकृत एजेन्ट के माध्यम से या किसी अधिकृता के माध्यम से इस न्यायालय में उपस्थित होकर उजर पेश कर सकता है। गैरहाजिरी की सूरत में नाम की दुरुस्ती करने हेतु आदेश पारित कर दिये जाएंगे एवं तारीख पेशी अर्थात् 20—12—2025 के बाद कोई भी उजर / एतराज विचारणीय न होगा।

आज दिनांक 15–11–2025 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / — सहायक कलेक्टर प्रथम श्रेणी, सलूणी, जिला चम्बा (हि०प्र०)।

ब अदालत श्री अभिराय सिंह ठाकुर, तहसीलदार एवं सहायक कलेक्टर प्रथम श्रेणी, सलूणी, जिला चम्बा, हिमाचल प्रदेश

श्री मेहबूब पुत्र श्री बलि मुहम्मद, निवासी महाल मंजीर, डाकघर मंजीर, तहसील सलूणी, जिला चम्बा (हि0प्र0)

बनाम

आम जनता

ं प्रतिवादी।

उनवान मुकद्दमा.—हिमाचल प्रदेश भू—राजस्व अधिनियम, 1954 की धारा 38(a) के अन्तर्गत राजस्व रिकॉर्ड में नाम दुरुस्ती।

श्री मेहबूब पुत्र श्री बलि मुहम्मद, निवासी महाल मंजीर, डाकघर मंजीर, तहसील सलूणी, जिला चम्बा (हि0प्र0) ने अदालत हजा में सशपथ प्रार्थना—पत्र दायर किया है कि उसका सही नाम आधार कार्ड, नकल परिवार रजिस्टर, बैंक पास बुक, अपंग पहचान पत्र, स्कूल रिकॉर्ड व अन्य दस्तावेजों में मेहबूब पुत्र बली मुहम्मद दर्ज है, जबिक राजस्व रिकॉर्ड अर्थात् मुहाल मंजीर की जमाबंदी वर्ष 2020—21 के खाता 92 में उसका नाम महमूद पुत्र बिल मुहम्मद पुत्र मंगतू दर्ज है, जो सही न है। प्रार्थी ने उपरोक्त नाम की दुरुस्ती करवाने बारे अनुरोध किया है।

अतः उपरोक्त नाम की दुरुस्ती बारे सर्वसाधारण व आम जनता को इस राजपत्र इश्तहार व मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म दुरुस्ती बारे कोई उजर/एतराज है तो उजरकर्ता दिनांक 20—12—2025 को प्रातः 10.00 बजे इस मुकद्दमा की पैरवी हेतु व्यक्तिगत रूप से अथवा किसी अधिकृत एजेन्ट के माध्यम से या किसी अधिवक्ता के माध्यम से इस न्यायालय में उपस्थित होकर उजर पेश कर सकता है। गैरहाजिरी की सूरत में नाम की दुरुस्ती करने हेतु आदेश पारित कर दिये जाएंगे एवं तारीख पेशी अर्थात 20—12—2025 के बाद कोई भी उजर/एतराज विचारणीय न होगा।

आज दिनांक 15-11-2025 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / — सहायक कलेक्टर प्रथम श्रेणी, सलूणी, जिला चम्बा (हि0प्र0)।

ब अदालत श्री अभिराय सिंह ठाकुर, तहसीलदार एवं कार्यकारी मैजिस्ट्रेट, सलूणी, जिला चम्बा, हिमाचल प्रदेश

श्री इकबाल पुत्र श्री दीन मोहमद, निवासी गांव ग्रोहन, डाकघर डियुर, तहसील सलूणी, जिला चम्बा (हि0प्र0)

बनाम

आम जनता

ं प्रतिवादी।

उनवान मुकद्दमा.—जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत विलम्बित जन्म / मृत्यु पंजीकरण करने बारे।

श्री इकबाल पुत्र श्री दीन मोहमद, निवासी गांव ग्रोहन, डाकघर डियुर, तहसील सलूणी, जिला चम्बा (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजार कर निवेदन किया है कि उनकी बेटियों जिनका जन्म नजमा का दिनांक 15—02—2011 को, परवीना का 29—09—2013 को और मुमताज का 05—01—2015 को गांव ग्रोहन, पंचायत पिछला डियुर, तहसील सलूणी, जिला चम्बा, हिमाचल प्रदेश में हुआ था, लेकिन अज्ञानतावश वे उनके जन्म का पंजीकरण ग्राम पंचायत पिछला डियूर, तहसील सलूणी, जिला चम्बा के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं करवा सके। अतः ग्राम पंचायत पिछला डियूर के जन्म एवं मृत्यु रजिस्टर में उनकी बेटियों के जन्म का विलम्बित पंजीकरण करने के आदेश पारित किए जाएं।

अतः उपरोक्त जन्म पंजीकरण बारे सर्वसाधारण व आम जनता को इस राजपत्र इश्तहार व मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म पंजीकरण बारे कोई उजर / एतराज हो तो उजरकर्ता दिनांक 20—12—2025 को प्रातः 10.00 बजे इस मुकद्दमा की पैरवी हेतु व्यक्तिगत रूप से अथवा किसी अधिकृत एजैन्ट के माध्यम से या किसी अधिवक्ता के माध्यम से इस न्यायालय में उपस्थित होकर उजर पेश कर सकता है। गैरहाजिरी की सूरत में मुताबिक प्रार्थना—पत्र जन्म पंजीकरण करने हेतु आदेश पारित कर दिये जाएंगे एवं तारीख पेशी अर्थात 20—12—2025 के बाद कोई भी उजर / एतराज विचारणीय न होगा।

आज दिनांक 15–11–2025 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – तहसीलदार एवं कार्यकारी मैजिस्ट्रेट, सलूणी, जिला चम्बा (हि0प्र0)।

ब अदालत श्री अभिराय सिंह ठाकुर, तहसीलदार एवं कार्यकारी मैजिस्ट्रेट, सलूणी, जिला चम्बा, हिमाचल प्रदेश

श्री शिव कुमार पुत्र श्री पौरखी राम, निवासी गांव सरार, डाकघर लिग्गा, तहसील सलूणी, जिला चम्बा (हि0प्र0)

बनाम

आम जनता

प्रतिवादी।

उनवान मुकद्दमा.——जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत विलम्बित जन्म / मृत्यु पंजीकरण करने बारे।

श्री शिव कुमार पुत्र श्री पौरखी राम, निवासी गांव सरार, डाकघर लिग्गा, तहसील सलूणी, जिला चम्बा (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजार कर निवेदन किया है कि उनकी बेटी का जन्म दिनांक 28—04—2012 को गांव जैनश्री, डाकघर व पंचायत दिघाई, तहसील सलूणी, जिला चम्बा, हिमाचल प्रदेश में हुआ था, लेकिन अज्ञानतावश वे उनके जन्म का पंजीकरण ग्राम पंचायत सियुला, तहसील सलूणी, जिला चम्बा के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं करवा सके। अतः ग्राम पंचायत सियुला के जन्म एवं मृत्यु रजिस्टर में उनकी बेटी के जन्म का विलम्बित पंजीकरण करने के आदेश पारित किए जाएं।

अतः उपरोक्त जन्म पंजीकरण बारे सर्वसाधारण व आम जनता को इस राजपत्र इश्तहार व मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म पंजीकरण बारे कोई उजर / एतराज हो तो उजरकर्ता दिनांक 20—12—2025 को प्रातः 10.00 बजे इस मुकद्दमा की पैरवी हेतु व्यक्तिगत रूप से अथवा किसी अधिकृत एजैन्ट के माध्यम से या किसी अधिवक्ता के माध्यम से इस न्यायालय में उपस्थित होकर उजर पेश कर सकता है। गैरहाजिरी की सूरत में मुताबिक प्रार्थना—पत्र जन्म पंजीकरण करने हेतु आदेश पारित कर दिये जाएंगे एवं तारीख पेशी अर्थात 20—12—2025 के बाद कोई भी उजर / एतराज विचारणीय न होगा।

आज दिनांक 15-11-2025 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – तहसीलदार एवं कार्यकारी मैजिस्ट्रेट, सलूणी, जिला चम्बा (हि०प्र०)।

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur (H.P.)

- 1. Ravi Kumar s/o Praveen Kumar, r/o Village Sadharian, P.O. Tarkwari, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 27 years old.
- 2. Banita Devi d/o Sh. Sunil Kumar, r/o Village Bhagetu & P.O. Mair, Tehsil & Distt. Hamirpur (H.P.) aged 18 years old.

Versus

General Public

Subject.— Notice of intended Marriage.

Sh. Ravi Kumar & Banita Devi have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that any person who have any objection regarding this marriage can file the objections personally or in writing before this court on or before 23-12-2025. In case no objection is received by 23-12-2025, it will be presumed that there is no objection to the above said marriage and the same will allowed accordingly.

Issued today on 15-11-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur (H.P.).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur (H.P.)

- 1. Sh. Ashish Kumar Kaundal s/o Sh. Ishwar Das, r/o Village Garsahar, P.O. Bhareri, Tehsil Bhoranj, Distt. Hamirpur (H.P.) 37 years old.
- 2. Arti Chauhan d/o Sh. Ram Tahal, r/o Village 643, Bichhiy, Near Hanuman Mandir, Jang Tulsiram, P.O. PAC Camp, Distt. Gorakhpur (U.P.) aged 33 years old.

Versus

General Public

Sh. Ashish Kumar Kaundal s/o Sh. Ishwar Das, r/o Village Garsahar, P.O. Bhareri, Tehsil Bhoranj, Distt. Hamirpur (H.P.) & Arti Chauhan d/o Sh. Ram Tahal, r/o Village 643, Bichhiy, Near Hanuman Mandir, Jang Tulsiram, P.O. PAC Camp, Distt. Gorakhpur (U.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the marriage laws amendment by Act 01,49 of 2001, that they have solemnized their marriage ceremony on dated 12-10-2025 at Shiv Narian Mandir' Ladraur Khurd, Distt. Hamirpur as per Hindu rites and customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 23-12-2025. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 15-12-2025 under my hand and seal of the court.

Seal. Sd/-*Marriage Officer*-cum-*Sub-Divisional Magistrate*,

warriage Officer-cum-sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur (H.P.).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur (H.P.)

- 1. Sh. Vaneet Kumar s/o Sh. Pritam Chand, r/o Village Katoh, P.O. Tarkwari, Tehsil Bhoranj, Distt. Hamirpur (H.P.). 30 years old
- 2. Anisha Kumari d/o Sh. Piar Chand, r/o Village Baloh, P.O. Baloh, Tehsil Bhoranj, Distt. Hamirpur (H.P.) 25 years old.

Versus

General Public

Sh. Vaneet Kumar s/o Sh. Pritam Chand, r/o Village Katoh, P.O. Tarkwari, Tehsil Bhoranj, Distt. Hamirpur (H.P.) & Anisha Kumari d/o Sh. Piar Chand, r/o Village Baloh, P.O. Baloh, Tehsil Bhoranj, Distt. Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage laws amendment by Act 01,49 of 2001, that they have solemnized their marriage ceremony on dated 20-10-2025 at Nawahi Mata Mandir, Sarkaghat, Distt. Mandi (H.P.) as per Hindu rites and customs and they are living together as husband and wife since then. Hence their marriage may be registered under special marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 31-12-2025. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 28-11-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur (H.P.).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur (H.P.).

- 1. Sh. Amit Kumar s/o Sh. Ramesh Chand, r/o Village Manoh Upperla, P.O. Karohta, Tehsil Bhoranj, Distt. Hamirpur (H.P.) 27 years old
- 2. Sunita d/o Sh. Mohan Ram, r/o Village Kotera Chand, Chamoli Chaur, Uttrakhand, 22 years old.

Versus

General Public

Sh. Amit Kumar s/o Sh. Ramesh Chand, r/o Village Manoh Upperla, P.O. Karohta, Tehsil Bhoranj, Distt. Hamirpur (H.P.) & Sunita d/o Sh. Mohan Ram, r/o Village Kotera Chand, Chamoli Chaur, Uttrakhand have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage laws amendment by Act 01,49 of 2001, that they have solemnized their marriage ceremony on dated 20-10-2025 at Village Manoh Upperla, Pokadohta, Tehsil Bhoranj, Distt. Hamirpur as per Hindu rites and customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 31-12-2025. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 25-11-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Parvati Devi w/o Sundar Lal, r/o Bagaghat Road, Tehsil Theog, Distt. Shimla (H.P.) declare that I have changed my name from Paro (Previous Name) to Parvati Devi (New Name). All concerned please may note.

PARVATI DEVI w/o Sundar Lal, r/o Bagaghat Road, Tehsil Theog, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Lachhmender s/o Nihal Chand, Village Ghari, P.O. Chimrat, Tehsil Udaipur, Distt. Lahaul-Spiti (H.P.) declare that I have changed my name from Lachhmender to Mayank Sharma. In future I must be known as Mayank Sharma for all future purposes.

LACHHMENDER s/o Nihal Chand, Village Ghari, P.O. Chimrat, Tehsil Udaipur, Distt. Lahaul-Spiti (H.P.).

CHANGE OF NAME

I, Beena w/o Sh. Balak Ram, r/o Village Tali, P.O. Chanair, Tehsil Theog, District Shimla (H.P.) declare that I have changed my name from Reena (Old Name) to Beena (New Name). All concerned please may note.

BEENA w/o Sh. Balak Ram, r/o Village Tali, P.O. Chanair, Tehsil Theog, District Shimla (H.P.).

CHANGE OF NAME

I, Munisha Sharma d/o Sh. Dharmender Kumar Sharma, r/o Village & P.O. Khaira, Tehsil Sunni, Distt. Shimla (H.P.) declare that I have changed my name from Munsha Sharma (Previous Name) to Munisha Sharma (New Name). All concerned please may note.

MUNISHA SHARMA d/o Sh. Dharmender Kumar Sharma, r/o Village & P.O. Khaira, Tehsil Sunni, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Vijay Kumar s/o Sh. Thunia Ram, r/o Sakraina, P.O. Preena, Tehsil & Distt. Chamba (H.P.)-176311 declare that I have changed my name from Veejo Ram (Old Name) to Vijay Kumar (New Name). All concerned please may note.

VIJAY KUMAR s/o Sh. Thunia Ram, r/o Sakraina, P.O. Preena, Tehsil & Distt. Chamba (H.P.)-176311.

CORRECTION OF NAME

I, Bholi Devi w/o Late Joginder Pal, r/o Village Jharmajri, P.O. Barotiwala, Tehsil Baddi, District Solan (H.P.) declare that my name Polo is wrongly entered in my Aadhar Card No. 3331 9405 2386. Whereas other government documents my name is entered as Bholi Devi. My correct name is Bholi Devi. This should be corrected. All concerned please may note.

BHOLI DEVI w/o Late Joginder Pal, r/o Village Jharmajri, P.O. Barotiwala, Tehsil Baddi, District Solan (H.P.).

CHANGE OF NAME

I, Dwarka Parshad s/o Sh. Kalika Parsad, r/o Village Anu Kalan, P.O. Hamirpur, Tehsil & Distt. Hamirpur (H.P.) declare that I have changed my name from Dvarika Parsad to Dwarka Parshad for all purposes in future. All concerned please note.

DWARKA PARSHAD s/o Sh. Kalika Parsad, r/o Village Anu Kalan, P.O. Hamirpur, Tehsil & Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Keran Devi w/o Sh. Baldev Singh, r/o Village Thana, P.O. Thana, Tehsil Bamson (Tauni Devi), Distt. Hamirpur (H.P.) declare that I have changed my name from Kehro Devi to Keran Devi for all purposes in future. All concerned please note.

KERAN DEVI w/o Sh. Baldev Singh, r/o Village Thana, P.O. Thana, Tehsil Bamson (Tauni Devi), Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Bhupender Singh (father) and Anita (mother) of minor Vishnupriya Singh, r/o V.P.O. Sarol, Tehsil & District Chamba (H.P.) declare that in our daughter's birth certificate her name has been wrongly entered as Vedanshi Singh, her correct name is Vishnupriya Singh.

BHUPENDER SINGH r/o V.P.O. Sarol, Tehsil & District Chamba (H.P.).

CORRECTION OF NAME

I, Mukamian Rajesh Kumar s/o Malaha Ram, Village Tanda, P.O. Rajpur, Tehsil Palampur, Distt. Kangra (H.P.)-176061 do hereby declare that my name has been wrongly mentioned as Mukamian Rajesh Kumar Malaha Ram in some records. Henceforth, the correct name is Mukamian Rajesh Kumar for all official and legal purposes.

MUKAMIAN RAJESH KUMAR s/o Malaha Ram, Village Tanda, P.O. Rajpur, Tehsil Palampur, Distt. Kangra (H.P.)-176061.

CORRECTION OF NAME

I, Lal Krishan s/o Devi Singh, r/o Village Pala Seri, P.O. Doghari, Tehsil & Distt. Kullu (H.P.) declare that my daughter's name is wrongly entered as Laxmi Devi in Aadhar Card. Now, I intend to correct my daughter's name as Lakshmi Thakur in Aadhar Card. Concerned note it.

LAL KRISHAN s/o Devi Singh, r/o Village Pala Seri, P.O. Doghari, Tehsil & Distt. Kullu (H.P.).

CORRECTION OF NAME

I, Meenu Devi w/o Sandeep, r/o Village Jalari Saunkhlian, P.O. Jalari, Tehsil Nadaun, Distt. Hamirpur (H.P.)-177042 declare that my and my husband's name in my son Shivang Parmar's school record have been wrongly entered as Meenu and Sandeep Parmar, whereas my and my husband's correct name's are Meenu Devi and Sandeep. Concerned note.

MEENU DEVI w/o Sandeep, r/o Village Jalari Saunkhlian, P.O. Jalari, Tehsil Nadaun, Distt. Hamirpur (H.P.)-177042.

CHANGE OF NAME

I, Nain Singh s/o Roopu, V.P.O. Gianh, Up (H.P.)-171210 declare that I have changed my name from Nahan Singh (Old Name) to Nain Singh (New Name). All may concerned please note.

NAIN SINGH s/o Roopu, V.P.O. Gianh, Up (H.P.)-171210.